

W.P.(C) No.6428 of 2025

: -1- :

FRIDAY, THE 25TH DAY OF SEPTEMBER 2026

WP(C) No. 6428 of 2025

XXXXX XXXXX

VS

THE UNION OF INDIA & OTHERS

ADVS FOR PETITIONER/S:

SHRI.SHIBIN K.F., SHRI.SEBY JOSEPH, SMT.ANEENA ROY

ADVS FOR RESPONDENT/S:

O.M.SHALINA, DEPUTY SOLICITOR GENERAL OF INDIA

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SHOBA ANNAMMA EAPEN, J

W.P.(C) No.6428 of 2025

Dated this the 25th day of September, 2026

I.A.No.3 of 2026

This interlocutory application has been filed by respondents 1 and 3 in WP(C) to dispense with the personal appearance of the applicant/1st respondent and permit the Chief Executive Officer, CARA and the Director, Ministry of Women & Child Development to appear before this Court through video conferencing.

Heard. I.A. is allowed.

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As directed by this Court, on behalf of the first respondent/the Secretary, Ministry of Women and Child Development, Smt. Bhavna Saxena, CEO, Central Adoption Resource Authority, New Delhi - the third respondent appeared online. She agreed to consider the suggestions put forward by Adv.Parvathi Menon.A, Project Coordinator, Victim Rights Centre, KeLSA, as well as the suggestions made by Adv. Shibin K.F, the learned counsel for the petitioner.

2. The learned counsel for the petitioner, Smt.O.M.Shalina, the learned Deputy Solicitor General of India appearing for first and third respondents, Adv.Sreelatha Parameswaran, the learned Special

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Government Pleader (Women & Children) and Adv. Parvathi Menon.A, Project Coordinator, Victim Rights Centre, KeLSA, are present.

3. An additional counter affidavit and a second additional counter affidavit have been filed by the first respondent, incorporating the suggestions made by the Project Coordinator and the learned counsel for the petitioner. Copies thereof have been served on all the parties.

Post on 23.10.2026.

sd/-

**SHOBA ANNAMMA EAPEN
JUDGE**

RK